

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).1195-1196/2012

(From the judgement and order dated 16/01/2012 in CRLR No.3/2010,CRLA No.2246/2010 of The HIGH COURT OF M.P AT JABALPUR)

GUDDA @ DWARIKENDRA

Petitioner(s)

VERSUS

STATE OF M.P.

Respondent(s)

(With appln(s) for exemption from filing O.T.,bail,stay and office report)

Date: 29/07/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURINDER SINGH NIJJAR

HON'BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA

For Petitioner(s) Ms. Sangeeta Kumar,Adv.

For Respondent(s) Ms. Vibha Datta Makhija,Adv.
Ms. Archi Agnihotri,Adv.

UPON hearing counsel the Court made the following
O R D E R

Since the appellant has been sentenced to death by the order impugned before us, we deem it just and proper that these petitions be listed for hearing before a Bench comprising of three Hon'ble Judge.

Registry to do the needful.

(O.P. Sharma)
Court Master

(Indu Bala Kapur)
Court Master